

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Dr. Pramod Deo, Chairperson**
- 2. Shri S.Jayaraman, Member**
- 3. Shri V.S.Verma, Member**

Petition No.62/2008

In the matter of

Petition for seeking prior approval for transfer of ownership of 1 No single circuit 400 kV tie line between Neyveli (TPS-II) Expansion and Neyveli (TPS-II) switchyard from Power Grid Corporation India Limited to Neyveli Lignite Corporation Limited.

And in the matter of

Power Grid Corporation of India Limited

....Petitioner

Vs

1. Neyveli Lignite Corporation Ltd., Chennai
2. Karnataka Power Transmission Corporation Ltd., Bangalore
3. Transmission Corporation of Andhra Pradesh, Hyderabad
4. Kerala State Electricity Board, Thiruvananthapuram
5. Tamil Nadu Electricity Board, Chennai
6. Electricity Deptt., Govt. of Pondicherry, Pondicherry

.Respondents

ORDER

The petitioner, the Central Transmission Utility and a deemed transmission licensee had sought approval under sub-section (3) of Section 17 of the Electricity Act, 2003 for transfer of ownership of one S/C 400 kV tie line (the tie-line) between NLC (TPS-II) (Expansion) switchyard and NLC (TPS-II) switchyard, an element of the transmission system associated with NLC (TPS-II) (Expansion) (herein after "the transmission asset") to the first respondent, Neyveli Lignite Corporation Ltd. (NLC), the estimated completion cost of which was stated to be Rs. 264.22 lakh.

2. The Commission vide its order dated 1.9.2009 allowed the petitioner to transfer the tie-line between NLC (TPS-II) Expansion) Switchyard and NLC (TPS-II) Switchyard with effect from 1.9.2008, the transfer date agreed to between the petitioner and NLC. The Commission further directed to execute the physical transfer of asset along with spares and engineering documents accordingly.

3. The petitioner vide its affidavit dated 18.1.2010 has informed that the Memorandum of Agreement(MOA) has been signed between the PGCIL and NLC on 3.12.2009, wherein it has been decided that due to the time consumed in the process of statutory approval, the transfer of asset would be effective from 30.11.2009 in place of 1.9.2008.

4. The petitioner has prayed to take on record the date of transfer of 1 no. single circuit 400 kV tie line between NLC (TPS-II) Expansion Switchyard and NLC (TPS-II) Switchyard from PGCIL to NLC as 30.11.2009.

5. We direct that para 10 of the order dated 1.9.2008 shall stand partially modified to state that as per the Memorandum of Agreement dated 3.12.2009 between PGCIL and NLC, the date of transfer of the transmission assets is 30.11.2009.

Sd/-
(V.S.VERMA)
MEMBER
New Delhi dated the 11th February 2010.

sd/-
(S.JAYARAMAN)
MEMBER

sd/-
(DR. PRAMOD DEO)
CHAIRPERSON